IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, KOLKATA

REGIONAL BENCH – COURT NO.1

Excise Appeal No. 75836 of 2019
(On behalf appellant)

(Arising out of Order-in-Appeal No. 541/HWH/CE/2018-19 dated 11.12.2018 passed by Commissioner of CGST & Central Excise, Appeals-II Commissionerate, Kolkata)

M/s Indo Industrial Services (Unit-II)
281, G.T.Road (South), Shibpur, Howrah-711 102.

Appellant

VERSUS

Commissioner of CGST & Central Excise, Kolkata
Howrah Commissionerate, 39, Rabindra Sarani, Kolkata-700 073.

Respondent

APPERANCE :
Shri Lokesh Agarwal, CA for the Appellant
Shri Prasenjit Das, Authorized Representative for the Respondent

CORAM:
HON'BLE MR. ASHOK JINDAL, MEMBER (JUDICIAL)

FINAL ORDER NO…77222/2024..

DATE OF HEARING : 04.11.2024
DATE OF DECISION : 04.11.2024

Per Ashok Jindal :

The appellant has filed a copy of Form No. SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No. 2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal filed by the appellant is dismissed as withdrawn.

(Pronounced in the open court)

(Ashok Jindal)
Member (Judicial)

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